

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No. 1952 of 2020**

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1. Savita Kumari @ Mrs. Savita Kumari  
2. Rishika Raj @ Miss Shalu Kumari @ Shalu Kumari  
... .. **Petitioners**

**Versus**

The State of Jharkhand ... .. **Opposite Party**

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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

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For the Petitioners : Mr. Sanjay Kumar, Advocate  
For the State : Mr. Naveen Kr. Gaunjhu, A.P.P.  
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03/24.06.2020 Heard Mr. Sanjay Kumar, learned counsel for the petitioners and Mr. Naveen Kr. Gaunjhu, learned A.P.P. for the State.

The petitioners have prayed for grant of anticipatory bail, as they are apprehending their arrest in connection with Korra P.S. Case No. 213/2019.

It has been alleged that the informant was assaulted with *dandas* by the accused persons. When the landlady came to her rescue she was also assaulted.

It appears that for the same occurrence an F.I.R. has been instituted by the petitioner no. 2 being Korra P.S. Case No. 214/2019. It also appears that there is a land dispute existing between the landlady of the informant and the mother of the petitioner no. 1 which has resulted in institution of Title Suit No. 104/2013. The petitioner no. 2 appears to be a meritorious student and has been selected for admission to the research programme of IIT, Kharagpur. It also appears that the petitioner no. 2 had sustained some injuries. Both the petitioners are ladies and considering the entire facts and circumstances of the case, I am inclined to extend the privilege of anticipatory bail to them.

Accordingly, the petitioners, named above, are directed to surrender before the learned trial court within a period of four weeks and on such surrender, they shall be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) each with two sureties of the like amount each to the satisfaction of learned A.C.J.M., Hazaribagh in connection with Korra P.S. Case No. 213/2019, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

This application stands allowed.

**(R. Mukhopadhyay, J.)**